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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(CRL) 1505/2021 & CRL.M.A. 12645/2021 (Interim direction)
MRS X Petitioner

Through: Mr. Sanjeev Mahajan and Mr. Sachin Tandan, Advocates.

versus

UNION OF INDIA AND ORS Respondents

Through: Mr. Anurag Ahluwalia, Advocate for UOI.

Ms. Richa Kapoor, ASC for the State/R-2 along with Ms. Shivani Sharma and Ms. Surabhi Katyal, Advocates.

Ms. Mamta Jha, Ms. Shruttima Ehersa & Mr. Vatsalya Vishal, Advocates for R-3.

Mr. Madhav Khosla, Ms. Anushka Sharda and Ms. Smriti Nair, Advocates for R-4.

Mr. Debopriyo Moulik and Ms. Shweta Chhabra, Advocates for R-10
Mr. Saurabh Kripal, Sr. Advocate, appearing as Amicus Curiae along with Ms. Tanima Gaur, Mr. Sidhant Kumar Marwah, Advocates

CORAM:
HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

% **08.11.2021**

HEARD THROUGH VIDEO CONFERENCING

1. Mr. Saurabh Kirpal, learned Senior Advocate assisting the Court as *Amicus Curiae*, seeks time to file the relevant guidelines framed under the Information Technology Act. He also seeks time to file a note on as to how

the content can be removed from the internet and the role of various intermediaries like Google, Microsoft Edge etc.

2. Mr. Sidhant Kumar Marwah, learned counsel assisting Mr. Saurabh Kripal, learned Senior Advocate is directed to file the relevant rules, guidelines and the note of the learned *Amicus Curiae* within ten days with an advance copy to all the parties.

3. List on 25.11.2021.

SUBRAMONIUM PRASAD, J

NOVEMBER 08, 2021

Rahul